

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:327  
ANSWERED ON:25.11.2014  
SECURITY COVER  
Sundaram Shri P.R.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether there is any provision for periodic review of `Z` category security provided to individuals in public life;
- (b) if so, the details thereof;
- (c) the number of individuals covered under `Z` category, State-wise;
- (d) the number of such individuals found to have made false claims for taking security and the action taken against them; and
- (e) the total number of security covers that have been either up-graded or down-graded or withdrawn during each of the last three years and the current year, State-wise?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) to (e): 'Police' and 'Public Order' fall under the category of subjects within the domain of the States as per entry 2 of list-II of the Seventh Schedule in the Constitution of India.

States have their own mechanism for assessment of threat, provision and review of security. Details of State Government protectees are not maintained centrally.

As regards security provided by the Central Government, the same is done on the basis of assessment of threat carried out by the security agencies. Security provided on the basis of such assessment of threat is subject to periodic review. Based on such review, the security cover may be continued, withdrawn or modified. As on 20.11.2014, there are 73 protectees having 'Z' category security in the Central List.